

**THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**JAIPUR BENCH, JAIPUR**  
**ORDER SHEET**

(C) APPLICATION NO. 1980/2005

Applicant(s)

Advocate for Applicant (s)

Respondent (s)

Advocate for Respondent (s)

**NOTES OF THE REGISTRY**

**ORDERS OF THE TRIBUNAL**

15.02.2005

None is present for the applicant.  
Mr. S. S. Hassan counsel for the respondents.

Learned counsel for the respondents submits that the matter in dispute was referred to the Larger Bench and the matter is still pending. Let the case be listed for hearing in a week commencing from the second week of April 2005.

(M. L. CHAUHAN)  
MEMBER (J)

6.4.2005

Present : Mr.O.P.Pareek, counsel for the applicant.  
Mr.S.S.Hassan,for the respondents.

Learned counsel for the parties have submitted that a similar matter like present one in hand has been referred to a Larger Bench by the Principal Bench of C.A.T. at New Delhi and these cases are awaiting decision of the Larger Bench. In view of these facts, this O.A, along with similar matters, is adjourned sine die and may be consigned to record room. These O.As. may be revived at the instance of either of the parties, if need arises, after decision by Larger Bench.

(KULDIP SINGH)VC

HC\*